

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.64/252(ND)/2018

In the matter of
KQC Global Consultants (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 23.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Apoorv Chandra Saxena, Advocate

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the Appellant /petitioner is present and moves this Petition. It is represented by the Ld. Counsel for the Appellant that a copy of the Appeal along with annexure has been duly served on the Respondent ROC on 12.1.2018. Similarly, a copy of the appeal/petition along with annexure has been handed over to the Counsel for the Income tax Department on 12.1.2018.

An opportunity is given to both these authorities to file their observations/objections, if any, in relation to the restoration of the name of the Company as mentioned in the Appeal. For this purpose, 10 days times is granted.

Post the matter on 08.2.2018.

—Sd—
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018